

**GOVERNMENT OF INDIA
AGRICULTURE
LOK SABHA**

UNSTARRED QUESTION NO:843

ANSWERED ON:05.03.2007

AMENDMENT OF APMC

Adsul Shri Anandrao Vithoba;Paraste Shri Dalpat Singh

Will the Minister of AGRICULTURE be pleased to state:

(a) whether the Union Government has received any proposal from retail sector for repeal or amendment of Agricultural Produce Marketing Committee (APMC) Act;

(b) if so, the details thereof; and

(c) the response of the Union Government thereto?

Answer

MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI KANTILAL BHURIA)

(a) to (c): The suggestions have been received from time to time from various fora to introduce reforms in agricultural marketing by suitable amendments to the Agricultural Produce Marketing Regulation Act (APMC Act). The Government have in consultation with the State Governments formulated a Model Law on reforms in agricultural marketing which, inter-alia, contains provisions for retail trade applicable in the following conditions:

`i. whereof the sale is made by the producer himself to any person for his domestic consumption in quantity upto four quintals:

ii. which is brought by head load:

Provided that the State Government by notification may withdraw this exemption specifying the reasons therein in respect of such market are as specified in the notification;

iii. purchase or sale of which is made by a trader;

iv. purchase or sale of which is made by an authorized fair price dealer from the Food Corporation of India, the `The State Commodity Trading Corporation` or any other agency or institution authorized by the State Government for distribution of essential commodities through the public distribution system; and

v. the transfer of such agricultural produce to cooperative society for the purpose of securing an advance there from.`

The Model Law on the aforesaid lines has been circulated to the State Governments/Union Territory Administrations for adoption as the subject matter falls within their jurisdiction.